

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3574

ANSWERED ON:16.08.2010

SUPPLY OF WATER

Singh Shri Jagada Nand

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether fund is being allocated to each State for water supply through pipes for providing clean and pure drinking water;
- (b) if so, the details thereof;
- (c) whether several States have not been able to utilize the amount provided during the Eleventh Plan Period so far;
- (d) if so, the details thereof;and
- (e) the time limit fixed for adequate water supply through pipelines to cent percent population?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA)

(a) & (b) Under National Rural Drinking Water Programme (NRDWP), funds are released to the States for making provision of drinking water to the rural habitations. Power to plan, approve and implement water supply schemes are vested with the States. Therefore the States can decide upon the system of water supply, which inter alia includes piped water supply, keeping in view various factors viz. available resources, sources of water, operation & maintenance system, etc.

(c) & (d) A statement showing details of year-wise and state-wise releases and reported utilization under Accelerated Rural Water Supply Programme (ARWSP)/ NRDWP during the XIth Plan period is annexed. Some of the States have not been able to utilize the full released amount during the year but the unspent amount in that particular year is allowed to be carried forward and is available for utilization in the next year.

(e) As such, Government of India has not fixed any time limit for adequate water supply through pipelines as it is upto the States to decide the type of water supply systems. However, under Bharat Nirman Phase-II, all un-covered and remaining water quality-affected habitations are targeted to be covered with provision of adequate and safe drinking water by 2012.